CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 30/RP/2026 along with IA No. 149/2026

Subject	:	Petition seeking review of the order dated 1.11.2025 in Petition No. 496/MP/2024.
Petitioner	:	TNPDCL
Respondent	:	BALCO and Ors.
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Anusha Nagarajan, Advocate, TNPDCL Shri Rahul Ranjan, Advocate, TNPDCL Shri Hemant Singh, Advocate, BALCO Shri Mridul Chakravarty, Advocate, BALCO Ms. Alchi Thapliyal, Advocate, BALCO

Record of Proceedings

The matter was called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the Review Petition has been filed for review/recall/modification of the Commission's order dated 1.11.2025 in Petition No. 496/MP/2024. She further submitted that the present Review Petition has been filed in light of the subsequent judgment dated 25.2.2026 passed by APTEL in *Gujarat Urja Vikas Nigam Limited v. Tata Power Company Limited & Ors.*, Appeal No. 348 of 2025 ("GUVNL–Tata Judgment"), wherein APTEL held that the jurisdiction of the Commission under Section 79(1)(f) of the Electricity Act 2003 (the Act) to adjudicate disputes or refer them to arbitration is restricted to disputes connected with the functions enumerated under clauses (a) to (d) of Section 79(1) of the Act. She also submitted that the Review Petitioner is seeking a limited review of the order, only to the extent that the dispute was referred to arbitration, and an I.A. has also been filed seeking condonation of delay of 218 days in filing the Review Petition and prayed that the same may be allowed.

3. The learned counsel for the Respondent submitted that Civil Appeal Diary No. 37812/2026 had been filed before the Hon'ble Supreme Court against the aforesaid judgment of APTEL and that the Hon'ble Court, vide order dated 28.10.2026, had directed the maintenance of status quo of the parties as on the date of the order. The learned counsel sought time to file its reply to the Review Petition and the I.A.

4. The Commission, after hearing the learned counsel, directed as under:

(a) Issue notice in the Review Petition as well as in the I.A., subject to just exceptions;

(b) The Respondents are permitted to file their respective replies to the Petition as well as the I.A., on or before **11.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **28.12.2026**.

5**.** The Petition, along with the I.A., shall be listed for hearing on '*admission*' on **5.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)